

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 620 / 2022**

IN THE MATTER OF:

KAUSHAL KISHORE VISHWAKARMA ...APPLICANT
VERSUS
STATE OF PUNJAB AND OTHERS ...RESPONDENTS

INDEX**NDOH : 24.11.2023**

S.NO.	PARTICULARS	PAGE NO.
1.	Reply on behalf of the Respondent No.7	1-10
2.	True copy of the Delegation of Powers by Chief and Managing Director of National Fertilizers Limited	11-16
3.	Authority Letter, dated 31.10.2023, duly authorizing Mr. Mahesh A Patil, Chief Manager (Materials) on behalf of the Respondent No.7	17
4.	Authority Letter, dated 31.10.2023, duly authorizing Ms. Seema Chawla, Deputy General Manager (Technical Services) on behalf of the Respondent No.7	18
5.	Vakalatnama	19

THROUGH

**(SUNIL TYAGI) (PANKHURI JAIN)
(NIKITA MAHESHWARI) (PARI BHARADWAJ)**
Counsels for the Respondent No.7
ZEUS LAW ASSOCIATES
2, Palam Marg, Vasant Vihar, New Delhi - 110 057
Tel.: 011- 41733090; 8979331122 | zeus@zeus.firm.in

Place: New Delhi
Date: 22.11.2023

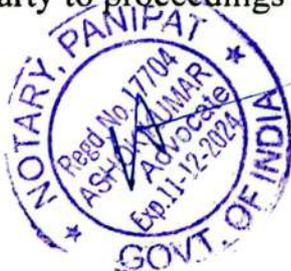
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 620 / 2022

IN THE MATTER OF:

KAUSHAL KISHORE VISHWAKARMA ...APPLICANT
VERSUS
STATE OF PUNJAB AND OTHERS ...RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT NO. 7 TO THE
APPLICATION / COMPLAINT FILED BY THE APPLICANT**

1. The present Reply is being filed on behalf of National Fertilizers Limited, Panipat -i.e., Respondent No.7 to the captioned Application by Sh. B. B. Grover, Chief General Manager, NFL Panipat who is fully conversant with the facts of the case and duly authorized.
2. The captioned Application was filed by the Applicant complaining about the non-compliance of the Order, dated 17.01.2020 (wrongly mentioned as 17.01.2022), passed by this Hon'ble Tribunal in O.A. No. 72/2019, titled "*Rakesh Singh vs. State of Punjab*".
3. At the outset, the present Application is not maintainable qua the Respondent No.7. No averments/allegations have been raised against Respondent No.7 by the Applicant. In fact, Respondent No.7 was not even a party to proceedings in O.A. No. 72/2019.



4. The Respondent No. 7 was only impleaded by this Hon'ble Tribunal in the present proceedings vide Order, dated 04.10.2023, upon some baseless submissions made by Respondent No.5 herein - i.e., Shubham Sales Co, Rohtak. Respondent No. 7 has always been committed to the safe management, storage and disposal of carbon slurry.

PRELIMINARY SUBMISSIONS:

5. A brief on the generation and storage of carbon slurry by the Plant / Unit of Respondent No.7 situated in Panipat is provided below for ready reference of this Hon'ble Tribunal :
- a. Respondent No.7 started its commercial production in the year 1979 wherein it used Fuel Oil ("FO") / Low Sulphur Heavy Stock ("LSHS") as feedstock for the production of Urea from 1979 till November, 2012.
 - b. The Plant was based on the partial oxidation of Fuel Oil by the Shell Gasification process with the help of oxygen and steam at 55 kg/cm² at a temperature of 1350 degrees Celsius. During the partial oxidation of Fuel Oil, which is an energy-intensive process, carbon is generated due to inevitable thermal cracking.
 - c. The carbon so generated was removed from the raw gas by water and collected in a carbon separator called "Carbon Slurry", a mixture of carbon and water.
 - d. As per the design, about 80% of the generated carbon was recycled back to the process in the form of carbon oil as feed through the carbon recovery unit, while the balance quantity was sent as Carbon Slurry to the separate designated brick-lined Carbon Slurry Ponds.



6. In an endeavour to keep in pace with clean technology and with a commitment to sustainable development, the Plants of Respondent No.7 were restructured in November, 2012. The feedstock was replaced from LSHS to Natural Gas, which not only reduced the specific energy per metric tonnes (hereinafter referred to as "MT") of urea, but also lowered the carbon footprint. The change of feedstock from Fuel Oil to Natural Gas also annulled the generation of carbon slurry as a by-product.
7. As a result, there has been no generation of carbon slurry at the Respondent No.7's Unit since 2012 and the leftover carbon slurry amounting to approximately 85000 metric tonnes inclusive of ash as till 2016 was stored in the designated carbon slurry ponds after following all the rules, regulations, guidelines and taking all necessary precautions. It is to be noted that at this point, the carbon slurry was not categorized as a "Hazardous Waste".
8. The carbon slurry generated till November 2012 was stored by the Respondent No.7 in two (2) separate designated carbon slurry ponds with High-Density Polyethylene ("HDPE") lining which is excellent in its durability, flexibility, impermeability, and resistance to avoid environmental conditions. These carbon slurry ponds were located in the Respondent No.7's Unit premises only.
9. The two (2) carbon slurry ponds, which are maintained by Respondent No.7 with utmost care and caution, are 33150.00 sq.mtrs. and 9000 sq.mtrs., respectively, totalling to 42150.00 sq.mtrs in size and had an average depth of 6 mtrs.




I. Hazardous Waste (Management and Transboundary Movement) Rules, 2016

10. It is imperative to mention that in the meantime, “carbon residue in production of nitrogenous and complex fertilizers” was categorized as “Hazardous Waste” under Category 18.2 of Schedule - I after the notification of the Hazardous Waste (Management and Transboundary Movement) Rules, 2016 (hereinafter referred to as “said Rules”) on 04.04.2016. Hence, up until 2016, Carbon Slurry did not attract the provisions of the Hazardous Waste Management Rules notified by the Government of India from time to time.

II. E-auction for disposal of carbon slurry in accordance with the said Rules

11. As per the said Rules, Carbon Slurry could only be lifted by ‘intermediaries’ from the Ponds and could not be sold to consumers/industries directly. Furthermore, only valid authorized parties registered with the CPCB or the concerned SPCB could participate in the tendering process.
12. The E-auction No. MSTC/NRO/NATIONAL FERTILIZERS LIMITED/9/GOHANA ROAD/19-20/32756, dated 02.03.2020, was conducted by Metal Scrap Trade Corporation Limited (hereinafter referred to as “MSTC”) on behalf of Respondent No.7 on an “As is where is basis” and “Per Metric Ton basis”, for the lifting of the Carbon Slurry from the Ponds of the Respondent No.7, in accordance with the said Rules.

13. A total of only two (2) bidders participated in the E-auction as under:

S. No.	Name of the Bidders
1.	Mirzapur Metal Refinery
2.	Shubham Sales Co. Rohtak (Respondent No.5)

The H1 bidder was Shubham Sales Co. –i.e., the Respondent No.5 herein, with a quote of INR 1500/- Per Metric Ton (Rupees One Thousand Five Hundred Only) against the Reserve Price of INR 673.01 per MT (Rupees Six Hundred Seventy Three & One Paisa only) for 1,22,600 MT of Carbon Slurry inclusive of ash.

14. After the acceptance of H-1 bid placed by Respondent No.5, the MSTC on behalf of Respondent No.7 vide email, dated 25.11.2020, requested the Respondent No.5 to furnish a security deposit amounting to INR 91,95,000/- (Rupees Ninety-One Lakhs Ninety-Five Thousand only). The payment was made on 26.11.2020.
15. Thereafter, the MSTC issued the Acceptance Letter / Sale Order, dated 30.11.2020 on behalf of Respondent No.7 to the Respondent No.5 confirming the receipt of the security deposit. Vide the Acceptance Letter, the Respondent No.7 fixed the schedule of the payments to be made by the Respondent No.5 by way of 3 (three) installments.
16. In the meantime, Respondent No. 5 had filed a Writ Petition (Civil) before the Hon'ble High Court of Delhi against the Respondent No.7 and MSTC challenging the termination letter, dated 20.05.2023, and the delisting letter, dated 09.06.2023, issued by the Respondent No.7 and seeking refund of the deposited amount of INR 7,40,47,289/- (Rupees Seven

Crores Forty Lakhs Forty-Seven Thousand Two Hundred and Eighty-Nine only) along with interest. The Respondent No.5 also prayed for interim reliefs and directions against the Respondent No.7 for not creating any third party interest with respect to the carbon slurry lying at the Panipat Unit.

17. The Respondent No.5 also filed an Arbitration Petition before the Hon'ble High Court of Delhi against the Respondent No.7 and MSTC which was dismissed as withdrawn on 29.05.2023. It is pertinent to mention that thereafter, an Amendment Application was filed by the Respondent No.5 in the aforementioned Arbitration petition for correction of the disposal order, dated 29.05.2023, and the same was disposed of by the Hon'ble High Court of Delhi on 06.10.2023.
18. Vide its note, dated 28.08.2023, the Respondent No.7 informed the management of National Fertilizers Limited that the Respondent No.7 is striving hard since 2014 for the disposal of carbon slurry which is expedient due to administrative exigency. The Respondent No.7 further informed that there are very limited parties available with valid authorizations from the Punjab State Pollution Control Board. No proper response had been received from the parties contacted for the purpose, and as such, re-tendering may not result in any fruitful results for the Respondent No.7 as they may not get competitive rates. This would further delay the disposal action of the carbon slurry and invite concern.
19. Keeping in view the administrative exigency and sensitivity of the matter it was decided to seek legal opinion from Mr. Jayant K. Sud, Senior Advocate and former Additional Solicitor General of India. Mr. Jayant K. Sud, Sr. Advocate in the legal opinion, dated 03.10.2023, *inter-alia* opined



that *"I have no hesitation in opining that the matter should be attempted to be amicably settled to avoid adverse orders in future."*

20. In view of the above facts and circumstances, a Review Committee was constituted by the Management of NFL to review the administrative exigency received from the Respondent No.7 and the legal opinion on the matter of disposal of Carbon Slurry in Respondent No.7's Unit. The meeting of the Review Committee was held on 06.10.2023 and the committee submitted its report to the management of NFL, observing that the ongoing matter with the Respondent No.5 may be attempted to be amicably settled.
21. Respondent No. 5 submitted a proposal for settlement dt. 06.11.2023 and on 07.11.2023 Respondent No.5 withdrew the Writ Petition pending before the Hon'ble High Court of Delhi in view of settlement arrived between the Parties and the matter was dismissed as withdrawn.
22. It is pertinent to mention here that ongoing litigation between the Respondent No. 5 and Respondent No. 7 has ended. Respondent No. 7 in compliance with the court order dated 07.11.2023 shall shortly restore the lifting of carbon slurry to Respondent No. 5.
23. At present there is an estimated quantity of 122600 MT of Carbon Slurry inclusive of ash lying at the ponds of the Respondent No.7.
24. It is humbly submitted that the captioned Application is not maintainable against the Respondent No.7, who has been managing, storing and disposing off the carbon slurry in its Unit with utmost care and precautions, in accordance with the said Rules and other regulations of the Government of



India. Moreover, no allegations have been raised by the Applicant against the Respondent No.7.

25. The Respondent No.7 shall suffer grave prejudice and irreparable loss if the captioned Application is allowed. The present Reply is being filed bonafide and in the interest of justice.

PRAYER

In view of the above-mentioned facts and submissions, it most respectfully prayed to this Hon'ble Tribunal that it may be pleased to:

- a. Dismiss the Original Application No. 620 of 2022, titled "*Kaushal Kishore Vishwakarma vs. State of Punjab and Others*" qua the Respondent No.7 -i.e., National Fertilizers Limited, Panipat ; and/ or
- b. Pass any order as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case.


RESPONDENT NO.7

. बी.बी. ग्रोवर
B.B. GROVER

मुख्य महप्रबंधक
Chief General Manager

नेशनल फर्टिलाइजर्स लिमिटेड, पानीपत
National Fertilizers Limited, PANIPAT

THROUGH

(SUNIL TYAGI) (PANKHURI JAIN)

(NIKITA MAHESHWARI) (PARI BHARADWAJ)

Counsels for the Respondent No.7

ZEUS LAW ASSOCIATES

2, Palam Marg, Vasant Vihar, New Delhi - 110 057

Tel.: 011- 41733090; 8979331122 | zeus@zeus.firm.in

Place: New Delhi

Date:



136

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 620 / 2022

IN THE MATTER OF:

KAUSHAL KISHORE VISHWAKARMA

...APPLICANT

VERSUS

STATE OF PUNJAB AND OTHERS

...RESPONDENTS

AFFIDAVIT

I, B.B Grover, Chief General Manager, S/o Shri. Lachhman Das, aged about 56 Years, R/o Awanti Bunglow, NFL Panipat do hereby solemnly affirm and state as under:-

1. That I am the Authorised Signatory of the Respondent No.7 in the present proceedings. I am fully conversant with the facts of the case and thus competent and authorized to swear this Affidavit.



2. That the accompanying Reply has been drafted under my instructions and the contents thereof, except the legal averments contained therein, are true and correct to the best of my knowledge and belief. The legal averments contained therein are true and correct on the basis of the legal advice, received by me and believed by me to be true and correct.
3. I state that no part of this Affidavit is false and no material facts have been concealed therefrom.
4. The Documents are true copies of their respective originals.



DEPONENT

बी.बी.ओ ग्रोवर
B.B. GROVER
 मुख्य महाप्रबंधक
 Chief General Manager
 नेशनल फर्टिलाइजर्स लि. पानीपत
 National Fertilizers Ltd., PANIPAT

VERIFICATION:

I, B.B Grover, Chief General Manager, NFL Panipat the above named Deponent, do hereby verify that the contents of this Affidavit are true and correct and no material facts have been concealed therefrom.

Verified at New Delhi on this _____ day of _____, 202 .



Attested

 Notary, PANIPAT

22 NOV 2023



DEPONENT

बी.बी.ओ ग्रोवर
B.B. GROVER
 मुख्य महाप्रबंधक
 Chief General Manager
 नेशनल फर्टिलाइजर्स लि. पानीपत
 National Fertilizers Ltd., PANIPAT

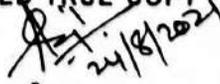
NOTARIAL REG.
 ENTRY No. 2056

**NATIONAL FERTILIZERS LTD.
CORPORATE OFFICE : NOIDA**



**DELEGATION OF POWERS BY C&MD
TO THE CHIEF MANAGER &
ABOVE LEVEL EXECUTIVES
AS ON 27.05.2020**

CERTIFIED TRUE COPY


24/8/2021
अशोक झा
कंपनी सचिव
(ए.सी.एस. 14100)
नेशनल फर्टिलाइजर्स लिमिटेड

COMPANY SECRETARIAT
CORPORATE OFFICE

No.NFL/SEC/6.0/1602

Dated: 27.05.2020

CIRCULAR

Sub: Delegation of Powers (DoP) by C&MD to Functional Directors and below Board Level Executives – Consolidation thereof.

This is in continuation to Circular No. NFL/SEC/6.0/148 dated 15.03.2017 regarding Delegation of Powers (DoPs) by C&MD to Functional Directors and below Board Level Executives and modifications issued thereto from time to time.

The DoPs has been revisited and further modifications have been made therein. Consolidated DoPs as on the date of issue is attached as annexure hereto.

Further, power delegated separately to ED/GM, etc. for the time being shall not be affected.

Circulated to all concerned for information and guidance.


(Ashok Jha)
Company Secretary

Encl: As above

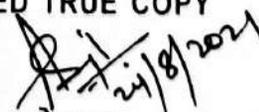
Distribution:

- All Unit Heads.
- All Head of Departments at Corporate Office, Noida.
- All Zonal / State Managers in Marketing Division.

Copy to:

- Secretary to C&MD/D(M)/D(F)/D(T)/CVO.

CERTIFIED TRUE COPY


अशोक झा
कंपनी सचिव
(ए.सी.एस. 14100)
नेशनल फर्टिलाइजर्स लिमिटेड



NATIONAL FERTILIZERS LIMITED
CORPORATE OFFICE : COMPANY SECRETARIAT

No.NFL/SEC/6.0/1402

Dated: 15.03.2017

C I R C U L A R

Sub: Delegation of Powers by C&MD to Functional Directors and below Board Level Executives – Revision thereof.

In terms of Clause 9.1 of the Powers delegated to C&MD by the Board vide its Resolution No.403.3.4 dated 12.11.2015, C&MD is pleased to sub-delegate, with immediate effect, financial, administrative and other powers to Functional Directors and below Board Level Executives as per Annexure-I annexed hereto.

The delegated authority shall be exercised subject to observance of Preamble and only in reference to the areas/functions assigned.

Further, powers delegated separately to ED/GM, etc. for the time being shall not be affected.

Circulated to all concerned for information and guidance.

R. Kumar

(Raj Kumar)

Company Secretary

Encl: As above.

Distribution:

- 1 Unit Heads/HoDs at CO/ZMs/SMs.
- 2 HR/Finance Heads at Units.

Copy to:

1. Secretary to C&MD
2. Secretary to D(F)/D(T)/CVO/ED (Mktg.)/GM (HR)

CERTIFIED TRUE COPY

24/8/2017
अशोक झा
कंपनी सचिव
(ए.सी.एस. 14100)
नेशनल फर्टिलाइजर्स लिमिटेड



Annexure-I

DELEGATION OF POWERS (DoP) TO FUNCTIONAL DIRECTORS AND BELOW BOARD LEVEL EXECUTIVES	
PREAMBLE	
1. The Powers delegated shall be exercised in the overall interests of the Company subject to: <ul style="list-style-type: none"> The objectives of the Company and the stipulations laid down in the Memorandum & Articles of Association of the Company. Directions issued/policies laid down by the Govt. of India. Directions, Policies, Procedures, Manuals, Rules, Standing Orders, Guidelines laid down by the Board/C&MD/Directors. Budget. General cannons of financial propriety. 	4. The delegated authority shall be exercised only in connection with the areas/functions assigned.
2. The powers delegated are for ensuring smooth and efficient operations. The delegated powers shall be exercised in a fair and transparent manner.	5. In case of conflict between provisions of DoP and Manuals i.e. Purchase, Works, Stores, Marketing, etc., the provisions of DoP shall prevail.
3. In the event of any difference of opinion between ED/Unit Head with the Finance Department, while seeking financial concurrence, the matter shall be referred to Director (Finance)/ C&MD, whose decision shall be binding. In the event of any difference of opinion between Zonal Manager/Finance Department, while seeking financial concurrence, the matter shall be referred to GM (F&A), CMO/Director (Mktg.), whose decision shall be binding.	6. <ul style="list-style-type: none"> DoP is on each case basis unless it is specifically provided. All cases involving sanction of foreign exchange expenditure exceeding Rs.100 lakh in each case shall require prior approval of C&MD. Financial powers shall be exercised following procedure(s) specified in respective Manual i.e. Purchase, Works, Stores, Marketing, etc. wherever applicable.
	7. Further sub-delegation shall only be made with the specific approval of C&MD.

CERTIFIED TRUE COPY

[Signature]
24/8/2021

R. Kumar

अशोक झा
कंपनी सचिव
(ए.सी.एस. 14100)
नेशनल फर्टिलाइजर्स लिमिटेड

DELEGATION OF POWERS TO FUNCTIONAL DIRECTORS AND BELOW BOARD LEVEL EXECUTIVES						
S. No.	Subject	Functional Director	Executive Director/Unit Head	General Manager	Dy. General Manager / Zonal Manager	Chief Manager / State Manager
6.22	Institutional charges/honorarium and domestic TA/DA to faculty for training/seminar, etc.	Full Powers	Full Powers	Full Powers	Full powers upto institutional charges of Rs.4000 per day for institutions and Rs.2000 and Rs.1000 per session for external and internal faculty respectively.	Nil
6.23	Allotment of House in NFL township or NFL's leased premises as per approved policy.	Full Powers	Full Powers	Full Powers for GM (HR) CO	Nil	Nil
6.24	Re-appropriation of buildings, dismantling of temporary structures and their disposal.	Full powers	Full powers	Full Powers for GM (HR) CO	Nil	Nil
6.25	Renting to outsiders residential accommodation.	Full powers	Full powers	Full Powers for GM (HR) CO	Nil	Nil
6.26	Fixing rent/rate for shops, premises, business premises and NFL quarters.	Full powers	Full powers	NIL	NIL	NIL
6.27	Approval of charges for water, electricity and furniture of NFL's premises and property as per policy of the Company.	Full Powers	Full Powers	Full Powers	Full Powers	Full Powers
7.0	Legal and Compliance Matters					
7.1	Engagement of Advocates/legal professionals/Consultants on case to case basis in various branches of law/enactments subject to guidelines issued by Corporate Office.	Full Powers	Full Powers	Full Powers	Full Powers	Full Powers
7.2	Engagement of Advocates / consultants on retainerhip.	Rs.5 lakh in each case	Nil	Nil	Nil	Nil

CERTIFIED TRUE COPY

अशोक झा
कंपनी सचिव
(ए.सी.एस. 14100)
नेशनल फर्टिलाइजर्स लिमिटेड

अशोक झा
कंपनी सचिव
(ए.सी.एस. 14100)
नेशनल फर्टिलाइजर्स लिमिटेड

DELEGATION OF POWERS TO FUNCTIONAL DIRECTORS AND BELOW BOARD LEVEL EXECUTIVES						
S. No.	Subject	Functional Director	Executive Director/Unit Head	General Manager	Dy. General Manager / Zonal Manager	Chief Manager / State Manager
7.3	To institute and/or defend legal proceedings of whatever nature, be they civil, criminal, labour, revenue or otherwise and to sign and verify plaints, written statements petitions of claims and objections, memorandum of appeal and applications of all kinds and to file them in any court/office subject to guidelines as issued from time to time.	Full Powers	Full Powers	Full Powers	Full Powers	Full Powers
7.4	General Power of Attorney, authorizing various officers of Corporate Office/Central Mktg. Office/Units/Divisions by name to sign and verify legal submissions/documents on behalf of company subject to guidelines as issued from time to time.	Full powers	Full powers	Nil	Nil	Nil
7.5	Reference of Arbitration claims by or against the company, acceptance of arbitration award, appointment of Arbitrators, etc.	Rs.150 lakh	Rs.50 lakh	NIL	NIL	NIL
7.6	Abandon any legal proceedings instituted by the company or settle disputes through compromise outside the court of law with report to C&MD.	Rs.75 lakh	Rs.20 lakh in consultation with Corporate Legal	NIL	NIL	NIL
8.0	Industrial Relations					
8.1	Industrial Relations and matters related to Workers' Unions/ Officers' Association. Prior approval of CMD be obtained before any written agreement is made.	Full powers	Full powers	Full Powers for GM (HR) CO	NIL	NIL
8.2	Approval of domestic TA/DA as per rules for office-bearers of	Full powers	Full powers	Full Powers for GM (HR)	NIL	NIL

CERTIFIED TRUE COPY

अशोक झा
कंपनी सचिव
(ए.सी.एस. 14100)
नेशनल फर्टिलाइजर्स लिमिटेड

अशोक झा
कंपनी सचिव
(ए.सी.एस. 14100)
नेशनल फर्टिलाइजर्स लिमिटेड

नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

पानीपत इकाई: गोहाना रोड, पानीपत-132106(हरियाणा)

दूरभाष: 0180-2652481

फैक्स: 0180-2652515



NATIONAL FERTILIZERS LIMITED

(A Government of India Undertaking)

Panipat Unit: Gohana Road, Panipat-132106 (Haryana)

Phone: 0180-2652481

Fax: 0180-2652515 GST No. 06AAACN0189N1Z8

AUTHORITY LETTER

I, B.B. Grover working as Chief General Manager, National Fertilizers Limited, Gohana Road, Panipat having its Registered Office at Scope Complex, Core-III, 7, Institutional Area, Lodi Road, New Delhi-3, in terms of powers conferred on me under Clause 7.4 of the Delegation of Powers, do hereby authorize **Shri Mahesh A Patil, Chief Manager (Materials)**, NFL Panipat, Gohana Road Haryana 132106, to:

- Appear, sign, verify, declare, affirm, make, present, submit and file all the documents pertaining to the Proceedings on behalf of Respondent No 7 in the matter titled as Kaushal Kishore Vishwakarma Vs. State of Punjab & Ors in Original Application No. 620/2022 before the Hon'ble National Green Tribunal, Principal Bench, New Delhi.
- to do all such acts, things, deeds, as may be necessary or proper to carry out the purposes mentioned hereinbefore.

Place: Panipat

Date: 31.10.2023


B.B. GROVER
मुख्य महाप्रबंधक
General Manager
(Sign of Authorising Officer)
नेशनल फर्टिलाइजर्स लि. पानीपत
National Fertilizers Ltd., PANIPAT


MAHESH PATIL
मुख्य अधिकारी (सामग्री)
Chief Manager (Material)
(Sign of the Authorized Officer)
नेशनल फर्टिलाइजर्स लि. पानीपत
National Fertilizers Ltd., PANIPAT

कारपोरेट कार्यालय: ए-11, सेक्टर 24, नोयडा, गौतमबुद्ध नगर, उत्तर प्रदेश पिन 201 301 ☎: 0120-2412294, 2412445 एवम् 3092201 से 08, फैक्स: 2412397

CORPORATE OFFICE: A-11, SECTOR 24, NOIDA, GAUTAM BUDH NAGAR (UP) - 201 301, ☎: 0120 - 2412294, 2412445 & 3292201 to 08, FAX: 2412397

रजि. कार्यालय: स्कोप कॉम्प्लेक्स, कोर-III, 7, इंस्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली- 110 003, ☎: 011-24360066, फैक्स: 24361553
REGD. OFFICE: SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003, ☎: 011-24361252, FAX: 24361553

CIN: L74899DL1974GOI007417

Website: www.nationalfertilizers.com @nationalfertilizers

नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

पानीपत इकाई: गोहाना रोड, पानीपत-132106(हरियाणा)

दूरभाष: 0180-2652481

फैक्स: 0180-2652515



NATIONAL FERTILIZERS LIMITED

(A Government of India Undertaking)

Panipat Unit: Gohana Road, Panipat-132106 (Haryana)

Phone: 0180-2652481

Fax: 0180-2652515 GST No. 06AAACN0189N1Z8

AUTHORITY LETTER

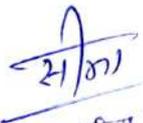
I, B.B. Grover working as Chief General Manager, National Fertilizers Limited, Gohana Road, Panipat having its Registered Office at Scope Complex, Core-III, 7, Institutional Area, Lodi Road, New Delhi-3, in terms of powers conferred on me under Clause 7.4 of the Delegation of Powers, do hereby authorize **Smt. Seema Chawla, Deputy General Manager (Technical Services)**, NFL Panipat, Gohana Road Haryana 132106, to:

- Appear, sign, verify, declare, affirm, make, present, submit and file all the documents pertaining to the Proceedings on behalf of Respondent No 7 in the matter titled as Kaushal Kishore Vishwakarma Vs. State of Punjab & Ors in Original Application No. 620/2022 before the Hon'ble National Green Tribunal, Principal Bench, New Delhi.
- to do all such acts, things, deeds, as may be necessary or proper to carry out the purposes mentioned hereinbefore.

Place: Panipat

Date: 31.10.2023


बी.बी. ग्रोवर
31/10/23
B.B. GROVER
मुख्य महाप्रबंधक
(Sign of Authorising Officer) of General Manager
नेशनल फर्टिलाइजर्स लि, पानीपत
National Fertilizers Ltd., PANIPAT


सीमा चावला
Deputy General Manager (Technical Services)
(Sign of the Authorized Officer)
नेशनल फर्टिलाइजर्स लि, पानीपत
National Fertilizers Ltd., PANIPAT

कारपोरेट कार्यालय: ए-11, सेक्टर 24, नोयडा, गौतमबुद्ध नगर, उत्तर प्रदेश पिन 201 301 ☎: 0120-2412294, 2412445 एवं 3092201 सं००८, फैक्स: 2412397

CORPORATE OFFICE : A-11, SECTOR 24, NOIDA, GAUTAM BUDH NAGAR (UP) - 201 301, ☎: 0120 - 2412294, 2412445 & 3292201 to 08,

रजि. कार्यालय: स्कोप कॉम्प्लेक्स, कोर-III, 7, इंस्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली-110 003, ☎: 011-24360066, फैक्स: 24361553

REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003, ☎: 011-24361252, FAX: 24361553

CIN: L74899DLI974GOI007417

Website: www.nationalfertilizers.com

@nationalfertilizers

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 620 / 2022

IN THE MATTER OF:

KAUSHAL KISHORE VISHWAKARMA

...APPLICANT

VERSUS

STATE OF PUNJAB AND OTHERS

...RESPONDENTS

KNOW ALL to whom these presents shall come that I, B.B Grover, Chief General Manager, Authorised Representative of the Respondent No.7 do hereby appoint: Sunil Tyagi, Prerna Kohli, Sandeep Bhuraria, Pankhuri Jain, Yeshi Rinchen, Vishnu Anand, Neetika Bajaj, Nikita Maheshwari, Anmol Chawla, Akash Yadav, Astha Garg, Pari Bharadwaj, Monish Surendran, Parijat, Naman Dutt, Aditi Pundhir, Deepti Babel, Kopal Mittal at Zeus Law Associates 2, Palam Marg, Vasant Vihar New Delhi-110057 (hereinafter called the Advocate/s) to be my/our Advocates in the above noted case and authorize them:-
To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each Court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of the opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive monies, cheques, cash and grant receipts and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other legal practitioner or person authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I/We or my/our duly authorised agents would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We the undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 21 day of November, 2023.

Accepted subject to the terms of fees. IDENTIFIED /SATISFIED/CERTIFIED

ADVOCATE/s

CLIENT

बी.बी.ओ. ग्रोवर
मुख्य महाप्रबंधक
नेशनल फर्टिलाइजर्स लि., चानीपत

D/1007/2021

Jain
B2
D/11548/2023

